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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

CP No.50/96 (OA No. 57/1995)

Date of order: 09.07.1997

Kishan Lal, last employed on the post of Gangman (Group 'D') in Gang No.34 under CFWI, Phulera, Western Railway.

.. Petitioner

Versus

Shri F. Ravindra, General Manager, Western Railway, Churchgate, Bombay.

.. Respondent

Mr. Shiv Kumar, counsel for the petitioner

Mr. M.K.Pawat, Sr. Clerk, Departmental Representative for the respondent.

CORAM:

Hon'ble Mr. O.P.Sharma, Administrative Member

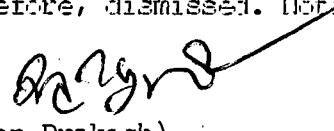
Hon'ble Mr. Ratan Prakash, Judicial Member

ORDER


Per Hon'ble Mr. O.P.Sharma, Administrative Member

This is a Contempt Petition filed by Shri Kishan Lal alleging that the respondent is not deliberately implementing the judgment of the Tribunal dated 4.3.1996 delivered in OA No. 57/95, Smt. Sohani Devi and Shri Kishan Lal Vs. Union of India and Ors.

2. The learned counsel for the petitioner states that the directions given by the Tribunal have since been implemented by the respondent. The Contempt Petition has become infructuous. It is, therefore, dismissed. Notices issued are discharged.

  
(Ratan Prakash)

Judicial Member

  
(O.P.Sharma)

Administrative Member